

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: AT HYDERABAD**

Sub: High Court for the State of Telangana, Hyderabad – e-mail letter received from the Member (HR), e-Committee, Supreme Court of India, New Delhi – **2nd Phase (ECT 002-2021) State Level** - Nomination of Master Trainers who attend the Training under ECT-001-2021 as "TOT Trainer" for the State Level Online Training Programme scheduled to be held on **20.02.2021 between 10.00 AM to 4.30 PM** on the topic "**Electronic Case Management Tools (ECMT) for the Advocates**" and **updated features of CIS**" – Orders issued – Reg.

Ref: e-mail dated 11.02.2021 of the Member (HR), e-Committee, Supreme Court of India, New Delhi along with enclosures.

ORDER: ROC.NO. 119/SO/2021, DATED: 15.02.2021

The Hon'ble High Court has been pleased to nominate
1) Sri Chiranji Jithendhar, Senior Civil Judge, Suryapet, Nalgonda District
2) Sri D. Kiran Kumar, XV Additional Judge, City Civil Court-cum-XIX Additional Chief Metropolitan Magistrate, Secunderabad 3) Sri G. Praveen Kumar, Additional Chief Metropolitan Magistrate, Hyderabad to try the cases of Satyam Scam in M/s Satyam Computers Limited-cum-XXI Additional Chief Metropolitan Magistrate, Hyderabad 4) Smt G. Radhika, Prl. Junior Civil Judge-cum-Judicial Magistrate of First Class, Huzurabad, Karimnagar District, Master Trainers who attended the Training under ECT-001-2021, as "TOT Trainer" in the Online TOT Programme scheduled to be held for the Master Trainers on the topic "**Electronic Case Management Tools (ECMT) for the Advocates**" and "**Updated Features of CIS**" on **20.02.2021 between 10.00 AM to 4.30 PM.**

The e-mail letter of the Member (HR), e-Committee, Supreme Court of India along with its enclosures are enclosed herewith.


REGISTRAR GENERAL
15.02.21

To

1. The Individual concerned.

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: AT HYDERABAD**

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Ref: e-mail dated 11.02.2021 of the Member (HR), e-Committee, Supreme Court of India, New Delhi along with enclosures.

ORDER: ROC.NO. 119/SO/2021, DATED: 15.02.2021

The Hon'ble High Court has been pleased to nominate

1) Dr. D. Hemanth Kumar, IV Additional Metropolitan Sessions Judge-cum-XVIII Additional Chief Judge, City Civil Court, Hyderabad

2) Sri R. Raghunath Reddy, IX Additional District and Sessions Judge (FTC),

L.B.Nagar, R.R. District 3) Smt Dharmavarapu Varoodhini, Senior Civil Judge, Medchal, R.R.District 4) Sri M. Radha Krishna Chahavan, Secretary,

District Legal Services Authority, City Criminal Courts, Hyderabad

5) Sri Gajawada Venu, Secretary, District Legal Services Authority, Nalgonda

Master Trainers to participate in the Online TOT Programme scheduled to be

held for the Master Trainers on the topic **"Electronic Case Management**

Tools (ECMT) for the Advocates" and "Updated Features of CIS" on

20.02.2021 between 10.00 AM to 4.30 PM.

The e-mail letter of the Member (HR), e-Committee, Supreme Court of India along with its enclosures are enclosed herewith.

To

1. The Individual concerned.


REGISTRAR GENERAL

15.02.21

ECOMMITTEE, SUPREME COURT OF INDIA

2nd Phase(ECT 002-2021)-State-level

Date:11th February 2021

Respected Sir/Madam,

*Ref: The Letter of the Hon'ble Chairperson of eCommittee dt 15.01.2021
to the Hon'ble Chief Justices of High Courts.*

As per the reference letter, the Training of Trainers programme for creating Advocate Master Trainers scheduled to be held in Five phases.

The First Phase of National level online TOT programme (ECT 001-2021) training around 150 master trainers was completed in January 2021.

Now as directed, the Second phase of State level training programme for the remaining Master trainers from each state is requested to be scheduled on the topic "*Electronic Case Management Tools (ECMT) for the Advocates*" & "*Updated Features of CIS*" on 20th February 2021 between 10.30 AM to 04.30 PM or can be scheduled on any date convenient to your Honble High Court.

As directed, I kindly request your good self to nominate the list of master trainers who attended the training under ECT 001-2021 as "**TOT Trainer**" for the State level training programme. The said list of TOT Master trainers who were trained under ECT 001-2021 is enclosed as **Annexure A** for your ready reference.

In this regard, as directed I also kindly request your good self to take steps to nominate the remaining master trainers of your state (other than the master trainers who attended ECT 001-2021 as specified in Annexure A) as "**Participants**" for the second phase of the State level training. The nomination of the master trainers for the second phase can also be made considering the officer's proactiveness, availability willingness, and interest in taking training sessions for various stakeholders including Advocates and being part of the various eCourts related activities.

The nominated Master Trainers may kindly be directed to attend the above said one day online training programme. The schedule of the said one day online programme is enclosed as **Annexure B**. The nominated master trainers' list may kindly be sent as per the **Annexure C** preferably in an excel sheet format.

The Statewise Coordinators Team for the Regional Language Training material formed out of the National level Master trainers of ECT 001-2021 is enclosed as **Annexure D**. I kindly request your good self to encourage them to create regional language training materials.

As directed, I am to request the Central Project Coordinator of the respective High Courts to coordinate the State-level training programme ECT 002-2021.

Yours Faithfully

R
ARULMOZHISELVI Digitally signed by R
ARULMOZHISELVI
Date: 2021.02.11
21:50:17 +0530

(R.Arulmozhiselvi)

Member (Human Resources),
eCommittee, Supreme Court of India.

Enclosures:

Annexure A- The Statewise list of TOT master Trainers trained under ECT -001-2021.

Annexure B- ECT 002-2021-2nd Phase State-level One day online training Schedule.

Annexure C- Nomination Format for ECT -002-2021

Annexure D- Statewise Coordinators Team for Regional Language Training material

To:

The Central Project Coordinators of all High Courts.

Copy submitted for Kind information to:

The Registrar Generals of all High Courts.

The Director, State Judicial Academies of all High Courts.

Copy to PS for Being Placed before

Hon'ble Dr Justice D.Y.Chandrachud,

Chairperson, e-Committee, Supreme Court of India.

ECT-002-2021-(2nd Phase) Online TOT Programme for Master Trainers .

20.02.2021 -10.30 AM to 04.30 PM

Electronic Case Management Tools (ECMT) for Advocates & Updated features of CIS.

Duration	Topic
10.30 AM to 10.35 AM	➤ Opening remarks
10.35 AM – 10.45 AM	➤ Overview of eCourts project <ul style="list-style-type: none">◆ Introduction about ecommittee◆ Role of Advocate as Game changer◆ Key take aways of this training◆ ecourts project getting Digital India Award 2020
10.45 AM to 11.05AM	➤ Electronic Case Management Tools for Advocates ➤ eCourts related Websites <ul style="list-style-type: none">◆ eCommittee website(https://ecommitteesci.gov.in/)◆ NJDG(https://njdg.ecourts.gov.in/njdgnew/index.php)◆ eCourts services (https://services.ecourts.gov.in/ecourtindia_v6/)◆ District Court Websites (https://districts.ecourts.gov.in/) ➤ How to get eCourts services 24 x 7 <ul style="list-style-type: none">◆ Causelist/Judgments/Orders/Case Status◆ Automatic receipt of SMS and eMail on Court listing,◆ SMS Push And Pull services◆ Benefits of registration of Advocates in Court CIS
11.05 AM - 11.25 AM	➤ eCourts services mobile app for Advocates <ul style="list-style-type: none">◆ Case Management:◆ Get Case status/causelist/orders

	<ul style="list-style-type: none"> ◆ My Cases/ Export and Import ◆ QR scan option and its utility for Advocates
11.25 A.M-11.40 A.M	➤ TEA BREAK
11.40 AM - 12.10 PM	<ul style="list-style-type: none"> ➤ Service Delivery in Court Complexes: <ul style="list-style-type: none"> ◆ eSewa Kendra ◆ Kiosks ◆ Digital display boards ➤ Other eServices: <ul style="list-style-type: none"> ◆ Online certified copies ◆ eGate pass
12.10 PM -12.40 PM	<ul style="list-style-type: none"> ➤ eFiling - the digital on line filing process <ul style="list-style-type: none"> ◆ Registration of Advocate in eFiling website. ◆ Steps to eFile a case. ◆ Advantages of eFiling ◆ Case portfolio management ◆ Know the case status any time
12.40 PM - 01.10 PM	<ul style="list-style-type: none"> ➤ Virtual courts ➤ ePayment of court fee, Fine, civil deposits. ➤ Nstep
1.10 PM to 1.45 PM	➤ Lunch Break
01.45 P.M.- 02.20 PM	<ul style="list-style-type: none"> ➤ Updated features of CIS 3.2-Appeal Filing <ul style="list-style-type: none"> ◆ Vertical integration of Lower Court Data ◆ Saves the data entry in appellate Court

02.20 PM – 02.55 PM	<ul style="list-style-type: none"> ➤ ICJS Interoperable Criminal Justice Delivery System <ul style="list-style-type: none"> ◆ Concept of ICJS ; ICJS Pillar ; ◆ ICJS speciality; ICJS features ; ◆ ICJS menu under CIS 3.2 ; ICJS Dash Board ◆ Consume FIR- Fetching FIR data from police station ◆ Consume Chargesheet- Fetching Charge sheet data-
02.55 P.M-03.10 PM	TEA BREAK
03.10 PM - 03.30 PM	<ul style="list-style-type: none"> ➤ ECMT Tools for Commercial Courts under CIS ➤ Case Management Hearing/Pre Trial Conference Tool
03.30 PM -03.45 PM	<ul style="list-style-type: none"> ➤ How to appear in Video Conferencing ➤ How to scan the document and make PDF ➤ Making Accessible PDFs ➤ Uploading documents
03.45 PM -04.00 PM	<ul style="list-style-type: none"> ➤ Help desk for Advocates ➤ (if available in High court it can be informed) ➤ Help Manuals& Videos in Regional Languages
04.00 PM - 4.30 PM	<ul style="list-style-type: none"> ➤ Interaction & Feedbacks